

THE ANDHRA PRADESH PAYMENT OF SALARIES AND PENSION AND REMOVAL OF DISQUALIFICATIONS ACT, 1953

ACT No. II OF 1954

[21st January, 1954.]

An Act to provide for the salaries and allowances of Ministers, Deputy Ministers, the Chief Whip in the Assembly, the Speaker, the Deputy Speaker, Parliamentary Secretaries and members of the Andhra Pradesh Legislative Assembly and the Chairmen of the Planning and Development Committees and the Leader of the Opposition in the Andhra Pradesh Legislative Assembly and the Whips in the Legislative Assembly ¹[and also to provide for the pension of persons served as members of the Legislative Assembly and Legislative Council.]

WHEREAS it is expedient to provide by an Act of the Legislature for the salaries and allowances of Ministers, Deputy Ministers, the Chief Whip in the Assembly, the Speaker, Deputy Speaker, Parliamentary Secretaries and members of the Andhra Pradesh Legislative Assembly and the Chairmen of the Planning and Development Committees, and the Leader of the Opposition in Andhra Pradesh Legislative Assembly and also the Whips in the Legislative Assembly¹[and for the pension of persons served as members of the Legislative Assembly and Legislative Council].

AND WHEREAS it is necessary to remove the disqualification imposed on holders of certain offices for being chosen as, and for being, members of the said Legislative Assembly; it is hereby enacted as follows:—

1. Short title and commencement.—(1) This Act may be called the Andhra Pradesh Payment of ²[Salaries and Pension] and Removal of Disqualifications Act, 1953.

(2) It shall be deemed to have come into force on 4th January, 1954.

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10. Removal of certain disqualifications.—No person shall be disqualified for being chosen as, or for being, a member of the Andhra Pradesh Legislative Assembly on the ground only that he holds any of the offices specified in the Schedule to this Act.

1. Added by the Andhra Pradesh Act 28 of 1985, s. 2 (w.e.f. 31-10-1984).

2. Subs. by s. 3, *ibid.*, for “salaries” (w.e.f. 31-10-1984) and published in Andhra Pradesh Gazette, Extraordinary, Part IV-B, S. No. 47, dated 8-11-1985.